

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-210(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017**

NAME OF THE COMPANY: M/s. PR International V/s. M/s. GTHS Retails Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. Sachin Jain, Advocate for Operational Creditor

Ms, Isha Aggarwal, Advocate for Operational Creditor

Order

Learned counsel for the petitioner submits that notice has been duly served on the respondents and in fact they have also suggested the name of the IRP. However, none is present on behalf of the respondents in court. Let the affidavit of service be filed.

There is also no compliance of the provisions of 9 (3)(c) of the Code. It is mandatory under the code for the bank with which the financial creditor maintains his account to issue such a certificate. To come up on 31st July 2017.

[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)

[INA MALHOTRA]
MEMBER [J]